PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

Schlafhorst Engineering (India) Limited

Registered Office: Chandrapura Village, Tal. Halol - 389 350 Dist. Panchmahal, Gujarat. INDIA

This public announcement is in continuation of and in connection with the public announcement dated February 9 & 10, 2007 and a subsequent announcement dated March 23, 2007 published in Financial Express, Free Press Journal, Navshakti, Jansatta and Financial Express (Gujarati) by ICICI Securities Primary Dealership Limited ("ICICI Securities"), the Manager to the Offer, on behalf of OC Oerlikon Corporation AG, Pfäffikon, Switzerland ("Oerlikon" or "Acquirer") and W. Reiners Verwaltungs GmbH, Germany, being a person acting in concert ("WRV" or "PAC"), in compliance with Regulations 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ("SEBI (SAST) Regulations"), read with observations made by SEBI vide letter no. CFD/DCR/TO/MM/97014/07 dated June 22, 2007. The terms used but not defined in this public announcement shall have the same meanings assigned to them in the original public announcement and corrigenda issued in continuation thereto, and the Letter of Offer.

The shareholders of Schlafhorst Engineering (India) Limited ("SEIL" or the "Target Company") are requested to kindly note that:

1. This Offer is being made as a result of the global acquisition of Saurer AG by Oerlikon, resulting in the indirect acquisition of SEIL by Oerlikon, in accordance with Regulations 10 and 12 read with other applicable provisions of the SEBI (SAST) Regulations.

2. The revised schedule of activity is as under:

	Activity	Original Schedule	Revised Schedule
1	Public Announcement Date	Friday, February 9, 2007	Friday, February 9, 2007
2	Specified date*	Tuesday, March 6, 2007	Tuesday, March 6, 2007
3	Last date for announcement of a competitive bid	Friday, March 2, 2007	Friday, March 2, 2007
4	Date by which Letter of Offer will be dispatched to shareholders	Friday, March 23, 2007	Monday, July 2, 2007
5	Offer Opening Date	Friday, March 30, 2007	Friday, July 6, 2007
6	Last date for revising the Offer Price / number of Shares	Friday, April 6, 2007	Monday, July 16, 2007
7	Last date for withdrawing acceptance from the Offer	Thursday, April 12, 2007	Friday, July 20, 2007
8	Date of Closure of the Offer	Wednesday, April 18, 2007	Wednesday, July 25, 2007
9	Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired shares and / or the unaccepted shares / share certificates will be credited / dispatched.	Thursday, May 3, 2007	Thursday, August 9, 2007

* Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent except the Acquirer and the PAC.

3. For the purpose of this open offer, no other companies of the Oerlikon group except for WRV are "Persons Acting in Concert" within the meaning of Regulation 2(1)(e)(1) of the SEBI (SAST) Regulations. Saurer AG and SB Holdings Inc., are not undertaking any activity for the Open Offer.

4. No action has been taken against the Acquirer, the PAC, and the Target Company or its promoters / directors under the Securities Exchange Board of India Act, 1992 ("**SEBI Act**") or any of the regulations made under the SEBI Act. The Acquirer, the PAC, and the Target Company or its promoters / directors have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the **SEBI Act** or any of the regulations made under the SEBI Act.

5. **Acquisition of Shares and Change in Control.** There is no specific agreement or arrangement for the acquisition of shares of or change in control of the Target Company. The change in control has occurred pursuant to a global acquisition of Saurer AG by Oerlikon, resulting in the indirect acquisition of the Target Company by Oerlikon.

6. **Non Compliance of Chapter II by the PAC**: With the exception of a delay in compliance with the provision of Chapter II of the SEBI (SAST) Regulations in the year 2000, WRV has complied with applicable provisions of Chapter II of the SEBI (SAST) Regulations within the time specified in SEBI (SAST) Regulations. The relevant details in this regards have been submitted to SEBI. SEBI may initiate suitable action against WRV at a later stage.

7. **Board of Industrial and Financial Reconstruction ("BIFR") Status:** At the hearing held on May 17, 2007, the BIFR has passed an order that SEIL (case no. 318/99) has ceased to be a sick industrial company within the meaning of section 3(1)(o) of Sick Industrial Companies (Special Provisions) Act, 1985 (SICA).

8. **Non Compliance of Chapter II by SEIL**: With the exception of a delay in compliance with the provision of Chapter II of the SEBI (SAST) Regulations in the year 2000, SEIL has complied with applicable provisions of Chapter II of the SEBI (SAST) Regulations within the time specified in SEBI (SAST) Regulations. The relevant details in this regards have been submitted to SEBI. SEBI may initiate suitable action against SEIL at a later stage.

9. **Financial Arrangement:** M/s. V. N. Shah & Associates, Chartered Accountants (Membership No. 103235) located at 2nd Floor, Plot No. 112, Road No. 13, MIDC, Marol, Andheri (East), Mumbai 400 093, India (Tel: +91 22 5696 9441, Fax No. +91 22 2821 3656) vide their letter dated May 29, 2007, have certified that the Acquirer jointly with the PAC have adequate resources to meet the financial obligations under this Offer.

10. **Status of Statutory Approvals:** The PAC has obtained approval from the RBI for opening Escrow Account, Rupee Payments Account and acquiring shares tendered under the Open Offer in accordance with the SEBI (SAST) Regulations. Specific approval of the RBI needs to be obtained by the OCB in the event that any OCB shareholder tenders its shares in the Open Offer. No specific approval from RBI is required in case shares are tendered by NRI shareholders. As of the date of this Letter of Offer, no other statutory approval is required.

The Acquirer and the PAC accept full responsibility for the information contained in this Public Announcement. The Acquirer and the PAC are jointly and severally responsible for each of their obligations under the SEBI (SAST) Regulations.

This Announcement will be available on the SEBI website at http://www.sebi.gov.in

Issued for and on behalf of the Acquirer and the PAC by

MANAGER TO THE OFFER

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Place : Mumbai
Date : July 2, 2007

Ad size: 12x24